

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 5306**

**TO BE ANSWERED ON THE 05<sup>TH</sup> APRIL, 2022/ CHAITRA 15, 1944 (SAKA)**

**COMMUNAL RIOTS**

**5306. SHRI GAURAV GOGOI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government is aware of the fact that as per National Crime Records Bureau (NCRB) data, the communal riots registered an increase of 96% in 2020 over the previous year and if so, the details thereof;**

**(b) whether the Government is taking any measures to safeguard interest of religious minorities in the country and if so, the details thereof;**

**(c) whether the Government has any data on economic loss suffered by religious minorities on account of the said violence and if so, the details thereof and if not, the reasons therefor;**

**(d) whether the Government has any data on displacement of religious minorities on account of the said violence;**

**(e) if so, the details thereof and if not, the reasons therefor;**

**(f) whether the Government is taking any steps to safeguard minority interests and promote communal harmony in the North Eastern States; and**

**(g) if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) to (g) 'Public Order' and 'Police' are State subjects as per the Seventh Schedule to the Constitution of India. The responsibility of maintaining law**

**and order, registration and prosecution of crimes against all citizens including minorities, rests with the respective State Governments. In this regard, it may be mentioned that NCRB collates data relating to crimes as supplied by the States/UTs. However, specific data regarding attacks against individual communities is not maintained centrally. Government of India monitors the internal security and law and order situation in the country and issues appropriate advisories from time to time to maintain peace, public tranquility and communal harmony. Central Armed Police Forces (CAPF) are deployed to aid and assist State Governments, on their request, to maintain law and order and public tranquillity. The Government of India has issued guidelines, laying down standard operating procedure to deal with situations arising out of any communal violence. These guidelines are aimed to maintain due vigilance, careful planning and preparatory measures to prevent and pre-empt communal violence.**

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